

Order dated 29.3.2004

Both the Applicants filed this case under Section 19 of the A.T.Act,1985, with a prayer for direction to the Respondents-Telecom Department to take them to regular establishment of the Department. This case was disposed of on 18.12.2003 "requiring the Respondents to examine the cases of each of the Applicants; who should individually represent their cases to the Respondents by 24.12.2003 for -regularisation".

2. By filing the present Misc.Application No.275/2004, the Respondents-Department have prayed for modification of the aforesaid order dated 18.12.2003.

3. Heard Mr.S.B.Jena, learned Addl.Standing Counsel for the Union of India/Respondents and Mr.D.R.Mohapatra, the learned counsel for the Applicants (on whom a copy of M.A. has already been served on 24.03.2004) and perused the materials place on record. We found no reason to modify our order dated 18.12.2003, as the Respondents have not been restrained from regularising those whose past services have been verified and, therefore, M.A.275/2004 is hereby dismissed. No costs.

J. Jha
29.03.04
MEMBER (JUDICIAL)

[Signature]
VICE-CHAIRMAN

Cor. Dr. 29.3.04

Copies of order prepared for Counsel for both side.

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[Signature]
29.03.04